

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No225
CP(IB)/158(AHM)2021

Order under Section 95IBC

IN THE MATTER OF:

State Bank of India Through Mr. Ashutosh Agarwal
V/s
Abhay Narendra Lodha

.....Applicant

.....Respondent

Order delivered on ..31/05/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Advocate, Mr. Pulkitesh Dutt.
For the Respondent : Advocate, Mr. Jaimin Dave.

ORDER

During the hearing, it fell from the Bench that with respect to the limitation issue, the applicant is required to file appropriate documents. Let same be filed within three weeks with advance copy to the other side.

Learned counsel for the Personal Guarantor seeks and is granted liberty to file the judgments to be relied upon by serving advance copy to the other side.

List on 04.07.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**